

claim. Obviously, the applicant cannot file claim as the CIRP in (IB)-1632(PB)/2018 has already come to an end. Accordingly, we revive the proceedings and recall the order dated 16.10.2019.

As a consequence, notices be issued to the corporate debtor in CP No. (IB)-2580(PB)/2019 for 06.12.2019.

Process dasti.

The application stands disposed of.

List the matter on 06.12.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)